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CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 1087/94

Transfer Application No:

DATE OF DECISION: 29.11.1994

Smt. K.S. Chauhan

Petitioner

Shri P.G. Zare

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Shri S.C. Dhawan

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

The Hon'ble Shri

1. To be referred to the Reporter or not ? *no*
2. Whether it needs to be circulated to other Benches of the Tribunal ? *no*

*M.S. Deshpande*  
(M.S. DESHPANDE)  
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

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OA.NO. 1087/94

Smt.Kauslya Subhash Chauhan ... Applicant

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Appearance

Shri P.G.Zare  
Advocate  
for the Applicant

Shri S.C.Dhawan  
Advocate  
for the Respondents

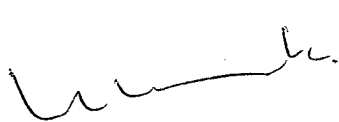
ORAL JUDGEMENT

Dated: 29.11.1994

(PER: M.S.Deshpande, Vice Chairman)

Heard Counsel. There are two prayers in the present application, one is for paying the settlement dues after the death of the applicant's husband, to the applicant and the second is for compassionate appointment. In view of the rules, the application would be bad for claiming pluralities of ~~reliefs~~ and therefore Shri Zare restricts the claim only to payment of settlement dues. Shri Dhawan for the respondents states that if the applicant makes an application within one month together with relevant documents, the matter will be processed expeditiously.

2. The respondents are directed to process the application and take a decision in respect of settlement dues within three months from the date of filing of the application by the applicant to the respondents. Liberty to the applicant to proceed separately with regard to the claim for compassionate appointment. M.P. for condonation of delay is disposed of.

  
(M.S.DESHPANDE)  
VICE CHAIRMAN

mrj.